

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.2210 of 2020

R.S.D. Finance Limited, a public limited company, being represented through one of its Director Susil Kumar Khowala.

..... ... Petitioner

Versus

1. The State of Jharkhand, being represented through the Deputy Commissioner, East Singhbhum.

2. Sub-Divisional Officer, Dhalbhum, East Singhbhum.

.... Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. D.K. Pathak, Advocate

For the Respondents : Mr. Devesh Krishna S.C. (Mines)-III

03/14.09.2020 The present writ petition is taken up today through Video conferencing.

It is jointly submitted by learned counsel for the parties that the issue raised in the present writ petition is squarely covered by judgment dated 11th September, 2020 passed by this Court in W.P.(C) No.1437 of 2020 (S.R.P. Oil Pvt. Ltd. versus The State of Jharkhand and Another).

It appears that the writ petition being W.P.(C) No.1437 of 2020 (S.R.P. Oil Pvt. Ltd. versus The State of Jharkhand and Another) was filed before this Court for quashing the order as contained in Memo No.705/GO dated 26th April, 2020 passed by the Sub-Divisional Magistrate, Dhalbhum, Jamshedpur with a further direction to the respondents to remove the seal from "The Alcor Hotel", situated at Holding No.4, Ramdas Bhatta, opposite Indian Oil Petrol Pump, Bistupur, Jamshedpur, District East Singhbhum.

It has been stated in the writ petition that the petitioner is a company having its office in the building of "The Alcor Hotel" itself.

The aforesaid writ petition was disposed of by this Court vide judgment dated 11th September, 2020 with the direction(s) as contained in Paragraph 20, which reads as under :

"20. Under the aforesaid facts and circumstances, the respondent no.2 is directed to remove the seal of the entire hotel premises including the offices of the companies/firms after preparing an inventory of articles, if so required, in connection with the pending criminal cases, which are lying there, and while doing so, the video recording of the same shall be done in presence of the representative of the petitioner. If any document/file/electronic device is required as evidence, the Investigating Officer is at liberty to recover the same. All such exercises must be concluded till 14th September, 2020. The seal of the entire hotel premises shall be opened on 15th September, 2020 at 10:00 a.m."

Since the office of the present petitioner is situated in "The Alcor Hotel" building itself and the aforesaid direction of this Court as contained in judgment dated 11th September, 2020 passed in W.P.(C) No.1437 of 2020 is with respect to removal of seal of the entire hotel premises, the present writ petition is disposed of in terms with observations and directions passed in the said judgment.

Rohit

(Rajesh Shankar, J.)